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WP-23079-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

## HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 23<sup>rd</sup> OF JUNE, 2025

## WRIT PETITION No. 23079 of 2025

## DHANRAJ RAGHUVANSHI

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri Kuldeep Pathak - Advocate for the petitioner.

Shri Raghav Shrivastava - Govt. Advocate for the State.

### **ORDER**

- 1. Heard on the question of admission.
- 2. This petition has been filed by the petitioner under Article 226 of the Constitution of India against the order dated 17.06.2025 (Anneuure P/1) passed by respondent No.2 whereby, the petitioner has been transferred from Tehsil Gogawa, District Khargone to Tehsil Bhikangaon, District Khargone.
- 3. It is submitted that the respondents/competent authority be directed to decide the petitioner's representation and till then the petitioner may be allowed to continue at the present place of posting i.e., Tehsil Gogawa, District Khargone.
- 4. Counsel for the State, on the other hand, has submitted that the representation of the petitioner shall be decided in accordance with law.
- 5. Having considered the rival submissions and on perusal of the documents filed on record, this Court is inclined to dispose off this petition



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with a direction to the petitioner to file a fresh representation along with all relevant documents before the competent authority/respondent No.2 within a period of one week from today and if such a representation is filed by the petitioner, the same shall be decided by the competent authority/respondent No.2 by a speaking and reasoned order, in accordance with law within a further period of four weeks from the date of receipt of certified copy of this order.

- 6. It is made clear that this Court has not reflected upon the merits of the case.
  - 7. With the aforesaid, present petition stands disposed off.

    Certified copy as per rules.

(PRANAY VERMA) JUDGE

Shilpa